MPS LIMITED

Registered Office: RR Towers IV, Super A, 16/17, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, Tamil Nadu, India Tel. No.: +91-44 -49162222 | Fax No.: +91-44-49162225

Corporate Office: C-35, Sector-62, Noida – 201307, Uttar Pradesh, India

Tel. No.: +91- 120-459 9754 | Fax No.: +91- 120-402 1280 | E-mail: investors@mpslimited.com | Website: www.mpslimited.com Company Secretary: Mr. Sunit Malhotra, Chief Financial Officer | Compliance Officer: Ms. Shiwani Dayal

POST-BUYBACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF **EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF MPS LIMITED**

This post-Buyback public advertisement (the Advertisement") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 ("SEBI Buyback Regulations") regarding completion of the Buyback.

This Advertisement should be read in conjunction with the public announcement dated August 12, 2020 published on August 13, 2020 ("Public Announcement") and the letter of offer dated September 8, 2020 ("Letter of Offer"), issued in connection with the Buyback.

Unless specifically defined herein, capitalised terms and abbreviations used herein have the same meaning as ascribed to them in the Public Announcement at Letter of Offer.

1. THE BUYBACK

- 1.1 MPS Limited (the "Company") had announced the Buyback of up to 5,66,666 (Five Lakhs Sixty Six Thousand Six Hundred and Sixty Six) Equity Shares, rep 3.04% of the total paid-up equity capital of the Company from the shareholders/ beneficial owners of Equity Shares as on Record Date i.e., August 24, 2020, on a proportionate basis, through the "tender offer" process, at a price of INR 600 (Indian Rupees Six Hundred only) per Equity Share, payable in cash, for an aggregate maximum amount not exceeding INR 34,00,00,000 (Indian Rupees Thirty Four Crores only) excluding the Transaction Costs, which represents 9.95% and 9.49% of the aggregate of the Company's paid-up equity capital and free reserves (including securities premium) as per the audited financials of the Company as on March 31, 2020, on a standalone and consolidated basis respectively (being the last audited financial statements available as on August 11, 2020, the date of board meeting $recommending \ the \ proposal \ for \ the \ Buy-back), \ in \ accordance \ with \ Section \ 68(2)(c) \ of \ the \ Companies \ Act, \ 2013 \ and \ the \ SEBI \ Buyback \ Regulations.$
- 1.2 The Buyback was undertaken by way of tender offer through the stock exchange mechanism as prescribed under the SEBI Buyback Regulations and the SEBI
- 1.3 The Buyback Opening Date was Wednesday, September 16, 2020 and the Buyback Closing Date was Tuesday, September 29, 2020

2. DETAILS OF THE BUYBACK

- 2.1 The total number of Equity Shares bought back by the Company in the Buyback were 5,66,666 (Five Lakhs Sixty Six Thousand Six Hundred and Sixty Six) Equity Shares, at the price of INR 600.00 (Indian Rupees Six Hundred only) per Equity Share.
- 2.2 The total amount utilized in the Buyback was INR 33,99,99,600 (Indian Rupees Thirty Three Crores Ninety Nine Lakhs Ninety Nine Thousand Six Hundred only), excluding Transaction Costs.
- 2.3 The Registrar to the Buyback i.e. Cameo Corporate Services Limited ("Registrar"), considered a total of 7,948 valid bids for 32,45,001 Equity Shares in response to the Buyback, which is approximately 5.73 times the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar are as follow

Category of Shareholders	No. of Equity Shares Reserved in the Buyback	No. of valid Bids	Total No. of Equity Shares Tendered	Response (%)
Reserved category for Small Shareholders	85,000	7,421	3,34,998	394.12
General category for all other Eligible Shareholders	4,81,666	527	29,10,003	604.15
Total	5,66,666	7,948	32,45,001	572.65

- 2.4 All valid bids were considered for the purpose of Acceptance in accordance with the SEBI Buyback Regulations and the Letter of Offer. The communication of acceptance/rejection dated Wednesday, October 7, 2020 was sent by the Registrar to the Eligible Shareholders, on Wednesday, October 7, 2020 (by email where the email id is registered with the Company or the depository) and will be dispatched on October 9, 2020 (through physical intimation where email id is not available).
- 2.5 The settlement of all valid bids was completed by NSE Clearing on Wednesday, October 7, 2020. NSE Clearing has made direct funds pay-out to Eligible Shareholders whose shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Shareholder Broker for onward transfer to such shareholders.
- 2.6 Equity Shares held in dematerialized form accepted under the Buyback were transferred to the Company Demat Account on Wednesday, October 7, 2020. No Equity Shares were tendered in physical form. The unaccepted dematerialized Equity Shares have been returned to respective Eligible Shareholders /custodians by NSE Clearing on Wednesday, October 7, 2020.
- The extinguishment of 5,66,666 Equity Shares accepted under the Buyback is currently under process and will be completed in accordance with the SEBI Buyback Regulations, on or before Wednesday, October 14, 2020.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company pre and post Buyback is set forth below:

Particulars	Pre-Buyback	Post-Buyback
Authorised share capital	INR 20,00,00,000 (2,00,00,000 Equity Shares)	INR 20,00,00,000 (2,00,00,000 Equity Shares)
Issued, subscribed and fully paid up share capital	INR 18,61,69,260 (1,86,16,926 Equity Shares)	INR 18,05,02,600 (1,80,50,260 Equity Shares)

[®] Subject to extinguishment of 5,66,666 Equity Shares accepted in the Buyback

3.2 Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares have been bought back under the Buyback are as mentioned below

Sr. No.	Name of the Shareholder	No. of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of total post Buyback Equity Share Capital of the Company
1	ADI BPO Services Limited	3,45,388	60.95	1.91
2	ICICI Lombard General Insurance Company Ltd	18,778	3.31	0.10
3	Government of Singapore - E	15,555	2.75	0.09
4	Pinebridge Global Funds – Pinebridge India Equity Fund	13,726	2.42	0.08
5	Mukul Agrawal	12,636	2.23	0.07
6	Nihar Nandan Nilekani	7,266	1.28	0.04

[©] Subject to extinguishment of 5.66.666 Equity Shares accepted in the Buyback

The shareholding pattern of the Company, prior to the Buyback (as of the Record Date, being August 24, 2020) and post the completion of the Buyback is as follows

The shareholding pattern of the company, phot to the buyback (as of the tectoral bate, being ragues 24, 2020) and post the company of the buyback is as follows:						
	Pre-Buyback		Post Buyback [#]			
Particulars	No. of	% to the existing	No. of	% to the post-Buyback		
	Equity Shares	Equity Share Capital	Equity Shares	Equity Share Capital		
Promoters and persons acting in concert (collectively "the Promoters")	1,26,16,996	67.77	1,22,71,608	67.99		
Foreign Investors (Including Non-Resident Indians, FIIs)	15,40,499	8.27				
Financial Institutions/Banks & Mutual Funds promoted by Banks/Institutions and Insurance Companies	6,51,345	3.50	57,78,652	32.01		
Others (Public, Public Bodies Corporate etc.)	38,08,086	20.45				
Total	1,86,16,926	100.00	1,80,50,260	100.00		

nent of 5,66,666 Equity Shares accepted in the Buyback Subject to extinguishing

13. MANAGER TO THE BUYBACK



Ernst & Young Merchant Banking Services LLP
The Ruby, 14th Floor, 29 Senapati Bapat Marg, Dadar West, Mumbai – 400 028, India
Tel No.: +91-22-6192 0000, Fax No.: +91-22-6192 1000
Email: mps.buyback2020@in.ey.com; Website: www.ey.com/india

Investor grievance e-mail: investorgrievances@in.ey.com SEBI Registration No.: INM000010700 Validity Period: Permanent (unless suspended or cancelle Contact person: Chintan Hefa

nless suspended or cancelled by SEBI)

LLP Identity No: AAO-2287

14. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Advertisement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of MPS Limited

Mr. Rahul Arora CEO & Managing Director DIN: 05353333

Sd/-Mr. Nishith Arora tive Director Chairman and Non-Exec DIN: 00227593

Mr. Sunit Malhotra Chief Financial Officer and Company Secretary
DIN: 00248939

Date: October 8, 2020 Place: Gurugram